

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

SPECIAL BENCH (COURT-I)

CP-881/2016

(New CA-99(PB)/2018 & 100 (PB))

In the matter of :

JSB Consultants

.. PETITIONER

Vs.

Aliffa Agro India (P) Ltd & Anr.

.. RESPONDENT

SECTION :

Under Section 433 (e), (f), 434 (a) and 439 (b)

Order delivered on 16.2.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner /applicant

: Mr. Ashok Thagal, Advocate  
Mr. Vishal Chaudhary, Advocate

For the Respondent/Corporate Debtor : :

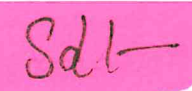
For the Intervener :

ORDER

Learned Counsel for the petitioner is present and seeks to withdraw this Application and file the same under the relevant provisions of Companies Act, 2013 read with NCLT Rules and as per the provisions of IBC Code, 2016.

In view of the same, this application is permitted to be withdrawn with a liberty to file the same by citing appropriate Rules under which application may be maintained.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit